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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.431 OF 2004
M.A. No.359 OF 2004

New Delhi, this the 19th day of February, 2004

HON'BLE SHRI SHANKER RAJU, JUDICIAL MEMBER
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBER

1. Narender Kumar
S/o Shri Late Girwer Singh,
2. Kripa Nath,
S/o Late Shri Ram Sunder
3. Satish Kumar
S/o Shri Nathu Singh Pal
4. Nagendra Pandey,
S/o Shri Vishwanath Pandey,
(All the applicants are working as senior laboratory
assistant in the central Indian pharmacopoeia
laboratory, Ghaziabad)

....Applicants
(By Advocate : Shri M.K. Bhardwaj)

Versus

Union of India & Ors. through:

1. The Secretary,
Govt. of India,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi.
2. The Director General
DGHS, Nirman Bhawan, New Delhi.
3. The Drug Controller General (I)
DGHS, Nirman Bhawan, New Delhi.
4. The Director
Central Indian Pharmacopoeia Lab.,
Raj Nagar, Ghaziabad.
5. The Secretary,
Ministry of Finance,
North Block, New Delhi.

....Respondents

ORDER (ORAL)

SHRI SHANKER RAJU, :

Heard learned counsel of the applicants.

2. Applicants are working as Senior Laboratory Assistants in the Central Indian Pharmacopoeia Laboratory, Ghaziabad. On account of anomaly, a letter written to the Ministry of Finance by the Director has not yet been responded to. By referring to the Vth Central Pay Commission's recommendations at

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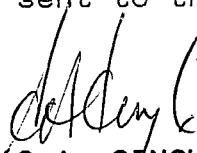
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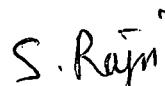
Para 69.57 & 69.59, it is stated that the applicants have been recommended the pay scale of Rs.4500-7000. Representations preferred by the applicants are yet to be disposed of by the respondents.

3. Ends of justice would be met, if the present OA is disposed of at the admission stage by directing the respondents to take a final decision by passing a reasoned and speaking order on the grievance of the applicant with due regard to the recommendations of Director, Central Indian Pharmacopoeia Lab., within a period of two months from the date of receipt of a copy of this order. Ordered accordingly. Order accordingly.

4. The OA may be treated as a supplementary representation and the same may also be considered by the respondents.

5. Let a copy of this order along with a copy of OA be sent to the respondents.


(S.A. SINGH)
ADMINISTRATIVE MEMBER


(SHANKER RAJU)
JUDICIAL MEMBER

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